

ITEM NO.2

IN COURT NO.14 SECTION IX
S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

I.A. 4/2016, I.A. 5/2016 in Petition(s) for Special Leave to Appeal
(C) No. 9394/2012

(Arising out of impugned final judgment and order dated 30/09/2011
in WP No. 6235/2011 passed by the High Court of Bombay)

BHIMABAI MAHADEO KAMBEKAR (DEAD) & ANR. Petitioner(s)
VERSUS

ARTHUR IMPORT & EXPORT CO.& ORS. Respondent(s)
(for substitution and c/delay in filing substitution appln. and
office report)

Date : 08/08/2016 This application was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE C. NAGAPPAN
[IN CHAMBERS]

For Petitioner(s) Mr. Rajesh Kumar, Adv.
Mr. E. C. Agrawala, AOR

For Respondent(s) Mr. Nishant Ramakantrao Katneshwarkar, Adv.

Ms. Mayuri Raghuvanshi, AOR
Mr. Vyan Raghuvanshi, Adv.
Mr. Pranaj Raj Singh, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Delay in filing substitution application is condoned.
Learned counsel for the appellant states that there are two
petitioners in this Special Leave Petition. The first petitioner
is the mother of second petitioner. The first petitioner died on
17.12.2015 and the death certificate is annexed with the
application. In this application, the second petitioner is the
only legal representative of the deceased first petitioner and
it is declared as such.

The applications are allowed, accordingly.

(LAYA RAWAT) (RAJ RANI NEGI)
SR.P.A. COURT MASTER